# Central Administrative Tribunal Principal Bench

## CP No.499/2017 in OA No.963/2017

New Delhi, this the 14<sup>th</sup> day of December, 2017

## Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Ajoy Kumar Singh, IRS (IT: 87067) S/o Rameshwar Prasad Singh Posted at Income Tax Settlement Commission 10 C, Middleton Row, Kolkata Residing at Flat No.20, 9<sup>th</sup> Floor 16B Dovar Lane Kolkata-29.

...Applicant

(By Advocates: Shri R.N. Singh and Shri Satyender Kumar)

#### Versus

- Ms Nishi Singh, Member(P&V)
   Ministry of Finance
   Department of Revenue
   CBDT, North Block
   New Delhi-110001.
- Ms. Abha Anand Kishore
   Director General of Income Tax(Vig.) & CVO
   Central Board of Direct Taxes
   1<sup>st</sup> Floor, Dayal Singh Public Library Building
   1 Deen Dayal Upadhaya Marg
   New Delhi-110002.

..Respondent

(By Advocates: Shri Ravinder Aggarwal, Shri H.K. Bajpayee for Shri Gyanendra Singh and Shri M.S. Reen)

### ORDER (ORAL)

### Justice Permod Kohli:-

Shri Ravinder Aggarwal, learned counsel for the respondents has filed copy of order dated 29.11.2017 whereby the representation of the applicant stands rejected.

2. In this view of the matter the Order of this Tribunal dated 24.04.2017 passed in OA No.963/2017 stands complied with. Learned counsel for the applicant submits that the applicant may be given liberty to challenge the order passed by the respondents. Suffice it to say that if the applicant is aggrieved, he is at liberty to seek remedial measures in accordance with law. Proceedings dropped.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli) Chairman

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